

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 3
(IB)-1464(PB)/2018

IN THE MATTER OF:

a'XYKno Capital Services Pvt Ltd
Vs
Rattan India Power Ltd.

... Applicant/Petitioner
... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code.

Order delivered on 15.10.2020

Coram:

**SHRI B.S.V. PRAKASH,
HON'BLE ACTG. PRESIDENT**

**SHRI HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant

: Mr. Venkata Sivakumar, Mr. Vikram Hegde, Mr.
Shantanu Lakhotia, Advs.

ORDER

IA-4347/2020:-

For the corporate debtor side is not present list this matter as fixed earlier directing the petitioner to intimate to the corporate debtor about the next date of hearing so that there would not be any further delay in adjudicating this case which was filed in the year 2018.

List this matter as fixed earlier i.e. 26.10.2020.

IA-4347/2020 stands disposed of.

Sd/-

**(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT**

Sd/-

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**